

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 01.09.2017

Misc. Application No. 233 of 2017
In
Appeal No. 68 of 2017

Dr. Vijay Mallya ...Applicant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Sandeep Parekh, Advocate with Ms. Deepika Goyal and Ms. Rajshree, Advocates i/b Finsec Law Advisors for the Applicant.

Mr. Pulkit Sukhramani, Advocate i/b The Law Point for the Respondent.

ORDER:

1. This Miscellaneous Application is not on Board. Taken up at the request of Learned Counsel for the Applicant Shri Sandeep Parekh. Shri Pulkit Sukhramani, Learned Counsel for the SEBI is also present. He has already received copy of the Miscellaneous Application. By this Application the Applicant seeks another 6 weeks time to file reply before SEBI. This Tribunal by its order dated August 11, 2017 directed applicant to file reply before SEBI within 21 days. Learned Counsel for the SEBI opposes 6 weeks time for filing the reply in question. In the interest of justice, we grant 2 weeks time to the Applicant to file reply before SEBI.

2. Accordingly, time to pass final order by SEBI in the matter is also extended by two weeks.

3. Miscellaneous Application is allowed in the above terms with no order as to costs.

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

01.09.2017

Prepared and compared by:

msb